

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/MP/2019

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.6.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of Change in Law events due to enactment of the GST Laws.

Date of Hearing : 20.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Yarrow Infrastructure Private Limited (YIPL)

Respondents : National Thermal Power Corporation Ltd. (NTPC) and 5 Ors.

Parties present : Shri Vishrov Mukerjee, Advocate, YIPL
Shri Ameya Vikram Mishra, Advocate, YIPL
Shri Venkatesh, Advocate, NTPC
Shri Vikas Maini, Advocate, NTPC
Shri Suhael Buttan, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Abhishek Goel, YIPL
Shri Rajeev Doharey, YIPL
Shri Damodar Prabhu, YIPL
Shri Ishpaul Uppal, NTPC

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner and the learned counsel for the Respondent, NTPC advanced extensive arguments in support of their contentions by relying upon the provisions of the Power Purchase Agreement/ Implementation Agreement executed with Solar Park Implementing Agency and orders of the Commission and reiterated the submissions made in their respective pleadings.

3. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)

